

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.18/AM20
(HELD ON 26.02.2020)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 18/87-NC-7/2019 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 26.02.2020, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DPIIT
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri Dilip Kumar, DDG

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

The Committee approved the minutes of Norms Committee -VII Meeting No. 16 dated 06.02.2019 since uploaded on DGFT website.

MANUAL CASES

Case No. A-213	M/s MPD Industries Pvt. Ltd.	HQ F. No. 01/87/050/01/87/050/00388/AM19	Status: Closed
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 5610005399 Dt: 14.05.2018	RA F. No. 56/24/040/00037/AM18	

Subject: Amendment in norms.

Decision: The committee considered the case as per agenda and decided to refer the matter for examination of the case by Policy Relaxation Committee for their consideration and decided to close the case.

Case No. A-214	M/s Hartex Rubber Pvt. Ltd.	HQ F. No. 01/87/050/01/87/050/01044/AM19	Status: Rejected
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0910067111 Dt: 25.01.2019	RA F. No. 09/24/040/00519/AM19	

Dilip Kumar
दिलीप कुमार / DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Amendment in norms.

Decision: The committee considered the case as per agenda and observed that there is no justification for quantity enhancement and for HS code change firm may approach to RA. The committee decided to reject the case.

Case No. A-215	M/s Pioneer Polyleathers Ltd.	HQ F. No. 01/87/050/ 01/87/050/00365/AM18	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510404073 Dt: 21.09.2017	RA F. No. 05/24/040/00275/AM18	

Subject: Amendment in norms.

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)

Case No. A-216	M/s Kanam Latex Industries Pvt. Ltd., (EOU)	HQ F. No. 01/87/162/ 00003/AM19/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	--	--	

Subject: Request for Fixation of Standard Input-Output Norms (SION).

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT

Case No. A-217	M/s R.R. Kabel Ltd	HQ F. No. 01/87/050/ 00296/AM18/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310814941 Dt:31.07.2017	RA F. No. 03/95/040/00917/AM17	

Subject: Fixation of norms

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Exact name of Import Items at Sl.No.2, 3,4 and 5 with catalogue
- Material balance between export and import

Case No. A-218	M/s Minda TG Rubber Pvt. Ltd	HQ F. No. 01/87/050/ 00164/AM19/DES-VII	Status: Approved
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510406014 Dt:28.03.2018	RA F. No. 05/24/040/00642/AM18	

Subject: Fixation of norms

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/4/2020-TSW dated nil, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Hose Comp FR Brake Flexible (Automobile Parts) (having weight of rubber part 28882.908 kg- other than adhesive)	710000.000 Number	1.Automobile Fittings (Eye Fitting GH123-04490)	Net to net
		2.Automobile female fitting (Part No. GH122-05500)	Net to net
		3.Automobile Fittings (Middle Fitting GH124-00830)	Net to net
		4.Automobile Part (Nipple GH131- 00150)	Net to net
		5.ET-0951- EX (EPDM-02 (Y-38080- 00361-02)) COMPOUNDED RUBBER SHEET) (FOR INDUSTRIAL USE)	15355.85 kg
		6.FW-094X-2 (Y-11050-00360-02) NATURAL RUBBER (FOR INDUSTRIAL USE)	3068.94 kg
		7.ET-0911-EX (EPDM-04 (Y-38080- 00360-02)) COMPOUNDED RUBBER SHEET) (FOR INDUSTRIAL USE)	3915.70kg
		8.KURALON (PVA) FILAMENT YARN (PVA DIPPED CORD # 8253-7 1330 T/1) 540249 (FOR CAPTIVE CONSUMPTION)	6149.03 kg
		9.100 PERCENT POLYESTER DIPPED CORD (P1671T) (FOR CAPTIVE CONSUMPTION)	4596.52 kg
		10.CHEMICAL AD (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	241.4 kg
		11.CHEMICAL B (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	134.4 kg
		12.CHEMICAL C (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	103.9 kg
		13.NOCELLER PX-OT (TO BE USED IN AUTOMOBILE INDUSTRY) (FOR INDUSTRIAL USE) Zinc ethyphenyldithiocarbamate	139.71 kg
		14.NOCELLER M-60-OT(TO BE USED IN AUTOMOBILE INDUSTRY) (FOR INDUSTRIAL USE) Cyclohexalamine salt of 2 mercaptobenzothiazole	52.14 kg
		15.VULNOC R (TO BE USED IN AUTOMOBILE INDUSTRY) (FOR INDUSTRIAL USE) (4,4 Dithiodimorpholine)	139.71 kg
		16.MIXLAND+S M300 80 GA F140 (vulcanizing agent)	86.57 kg
RA may take consequential action as per Policy / Procedures			

Case No. A-219	M/s Pune Metagraph	HQ F. No. 01/87/050/00051/ AM17/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 3110066027 Dt:03.03.2016	RA F. No. 31/83/040/00159/AM16	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-220	M/s Pune Metagraph	HQ F. No. 01/87/050/ 00001/AM16/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 3110065375 Dt:06.04.2015	RA F. No. 31/83/040/00258/AM15	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Case No. A-221	M/s MRK Healthcare Pvt. Ltd.	HQ F. No. 01/87/050/ 0615/AM19/ DES-VII	Status: Approved
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310823872 Dt:19.09.2018	RA F. No. 03/95/040/572/AM19	

Subject: Fixation of norms

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/99/2019/-TSW dated 16.01.2020, Committee decided to adopt license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY (Kg) required for mfg. of 1 kg of the export product
Surgical Rubber Gloves	1 Kg	1. Natural latex Rubber (60% DRC)	1.70 kg
		2. Rubber Chemicals, i.e, Antioxidant & Accelerator	0.017 kg
		3. Lubricating Powder (Constarch Modified)	0.061 kg
		4. Grid Lacquer Coated Paper (GSM 60 +/- 10%) (Packing Material)	As per packing policy
Note: There should be a value cap upto 7% of the FOB value of exports for Antioxidant/ Accelerator			
RA may take consequential action as per Policy / Procedures			

दिनेश कुमार D. K. KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-222	M/s MRK Healthcare Pvt. Ltd.	HQ F. No. 01/87/050/0614/AM19/ DES-VII	Status: Approved
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310823869 Dt:19.09.2018	RA F. No. 03/95/040/571/AM19	

Subject: Fixation of norms

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/99/2019/-TSW dated 16.01.2019, Committee decided to adopt license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY (Kg) required for mfg. of 1 kg of the export product
Surgical Rubber Gloves	1 Kg	1. Natural latex Rubber (60% DRC)	1.70 kg
		2. Rubber Chemicals, i.e, Antioxidant & Accelerator	0.017 kg
		3. Lubricating Powder (Constarch Modified)	0.061 kg
		Grid Lacquer Coated Paper (GSM 60 +/- 10%) (Packing Material)	As per packing policy
Note: There should be a value cap upto 7% of the FOB value of exports for Antioxidant/ Accelerator			
RA may take consequential action as per Policy / Procedures			

Case No. A-223	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00514/AM17/ DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510400651 Dt:07.12.2016	RA F. No. 05/24/040/00403/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and noted that firm had not attended the PH. Therefore, committee decided that last opportunity for PH may be given to the firm and deferred the case.

Case No. A-224	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/00521/AM17/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510401251 Dt:11.01.2017	RA F. No. 05/24/040/00494/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and noted that firm had not attended the PH. Therefore, committee decided that last opportunity for PH may be given to the firm and deferred the case.

Dilip Kumar

5

दिलीप कुमार/DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No. A-225	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00398/AM18/ DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510404412 Dt:30.10.2017	RA F. No. 05/24/040/00334/AM18	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and noted that firm had not attended the PH. Therefore, committee decided that last opportunity for PH may be given to the firm and deferred the case.

Case No. A-226	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00513/AM17/ DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510400650 Dt:07.12.2016	RA F. No. 05/24/040/00402/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and noted that firm had not attended the PH. Therefore, committee decided that last opportunity for PH may be given to the firm and deferred the case.

Case No. A-227	M/s Vikas Ecotech Ltd.	HQ F. No. 01/87/050/ 00568/AM17/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510401609 Dt:13.02.2017	RA F. No. 05/24/040/00549/AM17	

Subject: Fixation of norms

Decision: The committee considered the case as per agenda and noted that firm had not attended the PH. Therefore, committee decided that last opportunity for PH may be given to the firm and deferred the case.

Case No. A-228	Max Specialty Films Ltd	HQ F. No. 01/87/050/ 00182/AM18/DES-VII	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 2210015723 Dt:14.06.2017	RA F. No. 22/24/040/00005/AM18	

Subject: Fixation of norms

Decision : The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.

Dilip Kumar

Case No. A-229	M/s SPERRY PLAST LTD	HQ F. No. 01/87/050/ 00086/AM18/DES-VI	Status: Deferred
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0510402144 dt 03.04.2017	RA F. No. 05/24/040/00662/AM17	

Subject: Fixation of norms

Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- a) Bill of Entry submitted by the firm is not legible and also entire qty of import is not shown

Case No. A-230	M/s KKalpana Industries (India) Ltd,	HQ F. No. 01/87/050/00312/AM19	Status: Rejected
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310819531 Dt: 05.03.2018	RA F. No. 03/94/040/00855/AM18	

Subject: Amendment in norms

Decision: The Committee considered the request of the firm for correction in the approved norms and noted that no change is required. Therefore, committee decided to reject the request of the firm.

Case No. A-231	M/s KKalpana Industries (India) Ltd,	HQ F. No. 01/87/050/00310/AM19	Status: Rejected
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310819619 Dated:08.03.2018	RA F. No. 03/94/040/00836/AM18	

Subject: Amendment in norms

Decision: The Committee considered the request of the firm for correction in the approved norms and noted that no change is required. Therefore, committee decided to reject the request of the firm.

Case No. A-232	M/s KKalpana Industries (India) Ltd,	HQ F. No. 01/87/050/00311/AM19	Status: Rejected
NC No.:18/AM20 Dated: 26.02.2020	Adv. Lic. No. and Date 0310819529 Dated:05.03.2018	RA F. No. 03/94/040/00854/AM18	

Subject: Amendment in norms

Decision: The Committee considered the request of the firm for correction in the approved norms and noted that no change is required. Therefore, committee decided to reject the request of the firm.

Dilip Kumar

7
दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ONLINE CASES

1	Case No.:30/25/87-ALC1/2018	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Rejected
	HQ File :01/87/050/01227/AM19/	RLA File :04/24/040/00100/AM16/	Lic.No/Date:0410160835 24.07.2015	
	Decision : The committee noted that a DL was issued to firm on 11.12.2019, which was followed by a reminder on 20.01.2020. However, firm has not replied to the DL. Therefore, committee decided to reject the case.			

2	Case No.:138/24/87-ALC1/2018	Party Name:BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	
	Decision : The committee considered the case as per agenda and noted that a DL dated 06.01.2020 was issued by DPIIT to the firm. However, firm has not replied the DL. Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.			

3	Case No.:2/18/87-ALC1/2019	Party Name:K-FLEX INDIA PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00569/AM20/	RLA File :31/83/040/00116/AM17/	Lic.No/Date:3110066723 04.05.2017	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- To indicate net import content in the export product.			

4	Case No.:218/24/87-ALC1/2018	Party Name:PRISTINE MELAMINE LLP	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(DNM)			

5	Case No.:270/24/87-ALC1/2018	Party Name:COSMO FILMS LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)			

Dilip Kumar
8

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 25/1/87-ALC1/2019	Party Name: ARVIND LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/01255/AM19/	RLA File :08/24/040/00419/AM19/	Lic.No/Date: 0810144762 13.03.2019	
Decision: Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/46/2019-TSW dated Nil, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QTY RECOMMENDED IN KG
Fiber Glass Reinforced Products	2000000 kg	1.Unsaturated Polyester Resin	560700 kg
		2. Glass Fiber Rovings	873600 kg
		3. Multiaxial Fabric of Glass Roving	415800 kg
		4. Antimony Trioxide	21000 kg
		5. Decabromodiphenyl Oxide	21000 kg
		6. Titanium Dioxide	6300 kg
RA may take consequential action as per Policy / Procedures			

Case No.: 45/2/87-ALC1/2019	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00045/AM20/	RLA File :52/24/040/00003/AM20/	Lic.No/Date: 5210043032 16.04.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00045/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
CAST POLYPROPYLENE FILM.	100000.000 Kg	POLYPROPYLENE RESIN/ GRANULES (RD265CF/RD368CF), HF029 (ITC HS CODE 39021000)	107700.000 Kg
		PP BASED ANTI BLOCK/MET BLOCK COMPOUND/AGENT.	2300.000 Kg
RA may take consequential action as per Policy / Procedures			

Case No.: 19/3/87-ALC1/2019	Party Name: CINTURONES ALVI (INDIA) PVT. LTD.	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
HQ File :01/87/050/00064/AM20/	RLA File :05/23/040/00035/AM20/	Lic.No/Date: 0510410399 26.04.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
1. There are three export items in the Advance authorisation and export wise import item details are mentioned in the application. However, calculation sheet given by you on dated 13.02.2020 is not matching with the application's details. The same is to be clarified.			
2. To give revised calculation giving requirement of each raw materials based on nomenclature/ description given in advance authorisation, not as per invoice GSTN and belt article number.			

9

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

9	Case No.:29/3/87- ALC1/2019	Party Name:INDUSTRIAL RUBBER COMPANY	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00074/AM20/	RLA File :04/24/040/00008/AM20/	Lic.No/Date:0410165547 02.05.2019	
Decision : The committee considered the case as per agenda and noted that a DL dated 07.01.2020 was issued by DPIIT to the firm . However, firm has not replied the DL Therefore, committee decided that a reminder to firm in this regard may be issued and deferred the case.				

10	Case No.:13/18/87- ALC1/2019	Party Name:SUPREME PETROCHEM LTD	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00580/AM20/	RLA File :03/95/040/01368/AM19/	Lic.No/Date:0310828758 03.05.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT				

11

Case No.:14/9/87- ALC1/2019	Party Name:REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00293/AM20/	RLA File :31/83/040/00070/AM20/	Lic.No/Date:3110067501 14.08.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00293/AM20, the Committee decided to ratify the following norms:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYSTER VARTM TYPE B GT-150 ITEM CODE 094007 POLYLITE 413-577 (POLYESTER RESIN)	1058895.000 Kg	DI PROPYLENE GLYCOL	321682.000 Kg
POLYSTER VARTM TYPE A GT-95 ITEM CODE -029907 POLYLITE 413-587 (POLYESTER RESIN)	135006.000 Kg	MALEIC ANHYDRIDE	204867.000 Kg
POLYSTER HAND LAYUP GT-80 ITEM CODE 021207 POLYLITE 413-M912 (POLYESTER RESIN)	67595.000 Kg	INHIBITOR NLC 10 TERT-BUTYL-1,2- DIHYDROXYBENZENE, 10% IN ALIPHATIC ESTER	1262.000 Kg

Note: Import items allow are for total export.

RA may take consequential action as per Policy / Procedures

12	Case No.:15/9/87- ALC1/2019	Party Name:REICHHOLD INDIA PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved
	HQ File :01/87/050/00294/AM20/	RLA File :31/83/040/00069/AM20/	Lic.No/Date:3110067502 14.08.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00294/AM20, the Committee decided to ratify the following norms:-				

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYSTER VARTM TYPE B GT-150 ITEM CODE 094007 POLYLITE 413-577 (POLYESTER RESIN)	693003.000 Kg	DI PROPYLENE GLYCOL	210476.00 Kg
POLYSTER VARTM TYPE A GT-95 ITEM CODE -029907 POLYLITE 413-587 (POLYESTER RESIN)	91976.000 Kg	MALEIC ANHYDRIDE	134044.00 Kg
POLYSTER HAND LAYUP GT-80 ITEM CODE 021207 POLYLITE 413-M912 (POLYESTER RESIN)	40418.000 Kg	INHIBITOR NLC 10 TERT-BUTYL-1,2- DIHYDROXYBENZENE, 10% IN ALIPHATIC ESTER	825.40 Kg
Note: Import items allow are for total export.			
RA may take consequential action as per Policy / Procedures			

Case No.:18/9/87- ALC1/2019	Party Name:KINGSPAN INSULATION PVT.LTD.,	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
13 HQ File :01/87/050/00297/AM20/	RLA File :31/83/040/00075/AM20/	Lic.No/Date:3110067505 16.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)			

Case No.:20/9/87- ALC1/2019	Party Name:NANOFIL TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Rejected
14 HQ File :01/87/050/00299/AM20/	RLA File :61/24/040/00006/AM20/	Lic.No/Date:6110001613 19.08.2019	
Decision : The committee noted that the firm was requested to submit hard copy of the application vide the letters dated 13.09.2019, 12.12.2019 and 20.01.2020. But the firm has not submitted the hard copy. Therefore, committee decided to reject the case.			

Case No.:28/9/87- ALC1/2019	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved
15 HQ File :01/87/050/00307/AM20/	RLA File :10/24/040/00041/AM20/	Lic.No/Date:1010060249 20.08.2019	
Decision: Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-24.02.2019(2)NI/2019/-TSW dated nil, Committee decided to ratify license as under:			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
NATURAL RUBBER - TECHNICALLY SPECIFIED NATURAL RUBBER 20 (ISNR20)	504 MT	SVR-10/SIR-10- TECHNICALLY SPECIFIED RUBBER- (TSR)(Block/crude Rubber)	411.260 MT
RA may take consequential action as per Policy / Procedures			

Dilip Kumar

16	Case No.:25/9/87-ALC1/2019	Party Name:TIME TECHNOPLAST LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00304/AM20/	RLA File :03/95/040/00486/AM20/	Lic.No/Date:0310831120 21.08.2019	
Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.				

17	Case No.:29/9/87-ALC1/2019	Party Name:SUNLEX FABRICS PVT. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Rejected
	HQ File :01/87/050/00308/AM20/	RLA File :24/24/040/00024/AM20/	Lic.No/Date:2410042839 21.08.2019	
Decision : The committee noted that a DL was issued to firm on 11.12.2019, which was followed by a final reminder on 20.01.2020 However, firm has not replied to the DL. Therefore, committee decided to reject the case				

18	Case No.:32/9/87-ALC1/2019	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00311/AM20/	RLA File :08/24/040/00085/AM20/	Lic.No/Date:0810146033 22.08.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)				

19

Case No.:34/9/87-ALC1/2019	Party Name:MINDA TG RUBBER PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00313/AM20/	RLA File :05/24/040/00301/AM20/	Lic.No/Date:0510411616 23.08.2019	

Decision : Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/4/2020/-TSW dated nil, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Hose Comp FR Brake Flexible GH000-MTG03	42000 Numbers	1.Automobile Fittings (Eye Fitting GH123-04490)	Net to net
		2.Automobile female fitting (Part No. GH122-05500)	Net to net
		3. EPDM Protector D7.7XT2 (33032-33010)	Net to net
		4.CHEMICAL AD (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	14.278 kg
		5.CHEMICAL B (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	7.946 kg
		6.CHEMICAL C (BONDING AGENT FOR MAKING HOSE) (FOR CAPTIVE CONSUMPTION)	6.145 kg

RA may take consequential action as per Policy / Procedures

12

A. P. Kumar

दिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

20	Case No.:38/9/87-ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Rejected
	HQ File :01/87/050/00317/AM20/	RLA File :52/24/040/00028/AM20/	Lic.No/Date:5210043160 27.08.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

21	Case No.:39/9/87-ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00318/AM20/	RLA File :52/24/040/00029/AM20/	Lic.No/Date:5210043163 28.08.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
1. Manufacturing process indicating all the imported & indigenous items to be used, giving net content in the export product & wastage of each raw material. 2. Difference between the export product Industrial Nitro Cellulose Containing solvent i.e. Isopropyl Alcohol and second export product Industrial Nitro Cellulose containing either Plasticsizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate. 3. In one of the cases (AA No.5210043222) the export description containing either plasticsizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate whereas import of both the plasticsizer has been asked for. The same has to be explained. 4. Calculation for requirement of all the raw materials both imported and indigenous for the manufacture of each export product giving chemical reaction with molecular weight. Exact solvent used/to be used in manufacturing the export product may also be indicated.				

22	Case No.:3/12/87-ALC1/2019	Party Name:MULTIBASE INDIA LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00402/AM20/	RLA File :03/95/040/00711/AM20/	Lic.No/Date:0310832241 16.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)				

23	Case No.:5/12/87-ALC1/2019	Party Name:RAPID ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00404/AM20/	RLA File :05/24/040/00393/AM20/	Lic.No/Date:0510412159 17.10.2019	
Decision : The committee considered the case as per agenda and noted that a DI. was issued to the firm . However, firm has not replied the DI. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

Dilip Kumar

डिलीप कुमार/DILIP KUMAR
उप महानिदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

24	Case No.:10/12/87-ALC1/2019	Party Name:INDICA CONVEYORS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00409/AM20/	RLA File :30/24/040/00079/AM20/	Lic.No/Date:3010104856 21.10.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)				

25	Case No.:11/12/87-ALC1/2019	Party Name:GENAU MANUFACTURING COMPANY LLP	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Rejected
	HQ File :01/87/050/00410/AM20/	RLA File :05/23/040/00281/AM20/	Lic.No/Date:0510412207 21.10.2019	
Decision : The committee considered the case as per agenda and noted that Hard Copy of the application of the firm has not been received from Firm despite repeated reminders. Therefore, committee decided to reject the case as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

26

Case No.:12/12/87- ALC1/2019	Party Name:ORSON CHEMICALS	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00411/AM20/	RLA File :03/95/040/00706/AM20/	Lic.No/Date:0310832348 22.10.2019	
Decision :Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/450/00411/AM20, the Committee decided to ratify following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Unsaturated Polyester Resin	190700.000 Kg	Propylene Glycol	64698.789 Kg
		Purified Terephthalic Acid	23035.000 Kg
		Maleic Anhydride	31883.130 Kg
		Styrene Monomer	67214.122 Kg
		Phthalic Anhydride	5126.020 Kg
		Other Additives	171.630 Kg
RA may take consequential action as per Policy / Procedures			

27	Case No.:13/12/87-ALC1/2019	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00412/AM20/	RLA File :10/24/040/00060/AM20/	Lic.No/Date:1010060309 22.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to issue final reminder to firm and deferred the case.				

28	Case No.:17/12/87-ALC1/2019	Party Name:ELASTOMER INDIA MFG.CO.(PROP.ATUL J SHAH)	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00416/AM20/	RLA File :31/83/040/00097/AM20/	Lic.No/Date:3110067579 23.10.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for				

hard copy of the application. However, same has not been received. Therefore, committee decided to issue final reminder to firm and deferred the case.

Case No.:22/12/87-ALC1/2019	Party Name:GRINDWELL NORTON LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00421/AM20/	RLA File :03/94/040/00581/AM20/	Lic.No/Date:0310832447 25.10.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00421/AM20, the Committee decided to ratify following norms:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Thermoplastic Tubing - C - Flex OD-1" ID-0.750" (+/- 0.012") Wall - 0.125" (+/- 0.009")	738000.000 Foot	C FLEX RESIN (Thermo plastic Elastomer)	1.05 kg/kg content in Export product
RA may take consequential action as per Policy / Procedures			

Case No.:34/12/87-ALC1/2019	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
HQ File :01/87/050/00433/AM20/	RLA File :04/24/040/00142/AM17/	Lic.No/Date:0410166230 31.10.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product f) past production consumption data certified by CA			

Case No.:38/12/87-ALC1/2019	Party Name:CLEENA INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
HQ File :01/87/050/00437/AM20/	RLA File :05/23/040/00298/AM20/	Lic.No/Date:0510412314 31.10.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

Case No.:41/12/87-ALC1/2019	Party Name:RELICAB CABLE MANUFACTURING LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310832552	

:01/87/050/00440/AM20/	:03/95/040/00751/AM20/	01.11.2019	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			

Case No.:45/12/87-ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
HQ File :01/87/050/00444/AM20/	RLA File :52/24/040/00038/AM20/	Lic.No/Date:5210043221 04.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
33	1. Manufacturing process indicating all the imported & indigenous items to be used, giving net content in the export product & wastage of each raw material. 2. Difference between the export product Industrial Nitro Cellulose Containing solvent i.e. Isopropyl Alcohol and second export product Industrial Nitro Cellulose containing either Plastisizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate. 3. In one of the cases (AA No.5210043222) the export description containing either plastisizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate whereas import of both the plastisizer has been asked for. The same has to be explained. 4. Calculation for requirement of all the raw materials both imported and indigenous for the manufacture of each export product giving chemical reaction with molecular weight. Exact solvent used/to be used in manufacturing the export product may also be indicated.		

Case No.:46/12/87-ALC1/2019	Party Name:NITREX CHEMICALS INDIA LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
HQ File :01/87/050/00445/AM20/	RLA File :52/24/040/00037/AM20/	Lic.No/Date:5210043222 04.11.2019	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
34	1. Manufacturing process indicating all the imported & indigenous items to be used, giving net content in the export product & wastage of each raw material. 2. Difference between the export product Industrial Nitro Cellulose Containing solvent i.e. Isopropyl Alcohol and second export product Industrial Nitro Cellulose containing either Plastisizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate. 3. In one of the cases (AA No.5210043222) the export description containing either plastisizer i.e. Acetyl Tri Butyl Citrate or Di Butyl Phthalate whereas import of both the plastisizer has been asked for. The same has to be explained. 4. Calculation for requirement of all the raw materials both imported and indigenous for the manufacture of each export product giving chemical reaction with molecular weight. Exact solvent used/to be used in manufacturing the export product may also be indicated.		

Case No.:42/12/87-ALC1/2019	Party Name:PIONEER POLYLEATHERS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
HQ File :01/87/050/00441/AM20/	RLA File :05/24/040/00451/AM20/	Lic.No/Date:0510412360 05.11.2019	
35	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm. However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case		

Dilip Kumar
 दिलीप कुमार/DILIP KUMAR
 उप महानिदेशक विदेश व्यापार/Dy. DGFT
 विदेश व्यापार महानिदेशालय/DGFT
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

36	Case No.:43/12/87-ALC1/2019	Party Name:EDATHALA POLYMERS PVT.LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00442/AM20/	RLA File :10/24/040/00067/AM20/	Lic.No/Date:1010060318 05.11.2019	
	Decision : The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- 1. To give grading of TSNR to be exported. 2. Generally TSNR is manufactured with using TSR50 only and RSS-V which is pure/high grade rubber and is not used in manufacturing TSNR. The same is to be clarified. 3. Reason for writing TSR-50 as natural rubber technically specified rubber for import No.2 when the same nomenclature is for export item also.			

37	Case No.:44/12/87-ALC1/2019	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00443/AM20/	RLA File :05/24/040/00453/AM20/	Lic.No/Date:0510412374 05.11.2019	
	Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL. Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case			

38	Case No.:50/12/87-ALC1/2019	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
	HQ File :01/87/050/00449/AM20/	RLA File :08/24/040/00210/AM18/	Lic.No/Date:0810146529 11.11.2019	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00449/AM20, the Committee decided to adopt following norms:-			

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYAMIDE -115 (RESIN CONTENT 100%)	1Kg	Dimer Acid	0.64260 Kg
		Distilled Fatty Acid	0.18970Kg
		TRI Ethylene Tetra Amine (TETA)	0.27132Kg

RA may take consequential action as per Policy / Procedures

39	Case No.:51/12/87-ALC1/2019	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
	HQ File :01/87/050/00450/AM20/	RLA File :08/24/040/00234/AM18/	Lic.No/Date:0810146530 11.11.2019	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/450/00855/AM20, the Committee decided to adopt following norms:-			

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Alkyd Resin S- 5060 (Resin content 70±2%)	1Kg	Distilled Fatty Acid	0.3876Kg
		Glycerine	0.1000Kg
		Pentacithritol	0.0673Kg
		Phthalic Anhydride	0.2091Kg
		Mineral Turpentine Oil (MTO)/Low Aromatic	0.2850Kg

		White Spirit (LAWS)	
		Xylene	0.0150Kg
RA may take consequential action as per Policy / Procedures			

40	Case No.:54/12/87-ALC1/2019	Party Name:GEEP INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00453/AM20/	RLA File :03/94/040/00521/AM20/	Lic.No/Date:0310832734 13.11.2019	
Decision : The committee considered the case as per agenda and noted that a DL was issued to the firm . However, firm has not replied the DL Therefore, committee decided that a final reminder to firm in this regard may be issued and deferred the case				

Case No.:1/15/87-ALC1/2019	Party Name:PLASMIX PVT LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00495/AM20/	RLA File :07/24/040/00193/AM20/	Lic.No/Date:0710115789 05.12.2019	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00495/AM20, the Committee decided to ratify the license as under:-			
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
POLYPROPYLENE CORRUGATED SHEET 45000 NOS	47520.000 kg	POLYPROPYLENE GRANULES GRADES H350 FG	48000.000 kg
RA may take consequential action as per Policy / Procedures			

42	Case No.:2/15/87-ALC1/2019	Party Name:ASHIRVAD PIPES PVT LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00496/AM20/	RLA File :07/24/040/00209/AM20/	Lic.No/Date:0710115800 06.12.2019	
Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.				

Case No.:3/15/87-ALC1/2019	Party Name:CHIRIPAL POLY FILMS LTD.	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00497/AM20/	RLA File :08/24/040/00286/AM20/	Lic.No/Date:081014 6739 11.12.2019	
43 Decision : The committee considered the case as per agenda and decided to adopt the following norms on repeat basis as per Case No. 14/18/87-ALC1/2018 in the Norms Committee-VII Meeting No. 19 held on 05.12.2018:-			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Metallized	1Kg	Purified Terephthalic Acid (PTA)	0.8814Kg

Film		Mono Ethylene Glycol (MEG)	0.3496Kg
		Aluminium Wire	0.0246Kg
		Evaporation Boats	0.007 Number
RA may take consequential action as per Policy / Procedures			

Case No.:4/15/87-ALC1/2019	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
HQ File :01/87/050/00498/AM20/	RLA File :03/95/040/00890/AM20/	Lic.No/Date:031083337 7 12.12.2019	

Decision: Based on the technical comments of Department for Promotion of Industry and Internal Trade furnished vide their communication No. P-47011/46/2019-TSW dated 25.02.2020, Committee decided to ratify license as under:

EXPORT ITEM	QUANTITY	IMPORT ITEM	QTY RECOMMENDED IN KG FOR UNIT KG OF RESULTANT PRODUCT
HIGH ABRASION RUBBER SHEETS	500000 Kg	1.NATURAL RUBBER	0.785
		2. CHLOROPRENE RUBBER	0.135
		3.ZINC CARBONATE	0.025
		4.TITANIUM DIOXIDE	0.025
		5.ANTIOXIDANT - KUMANOX	0.015
		6.ACCELERATORS : CBS	0.015
		7.RETARDER PVI	0.007
		8.PIGMENT COLOUR	0.003
		9.STEARIC ACID	0.010
		10.CONSUMABLES: SILICON EMULSION	0.003
		11.PACKING MATERIAL PLASTIC PALLETS	500 Nos. For 500000 kg of export

Note: 1. There should be a value cap on Antioxidant, Accelerator & Retarder(rubber chemicals) and pigment color & stearic acid (miscellaneous chemicals) as per General Note 8 of the H.B. of Procedure Vol.II.

2. All the plastic pallets will be exported back along with the export item.

RA may take consequential action as per Policy / Procedures

45	Case No.:8/15/87-ALC1/2019	Party Name:FISHFA RUBBERS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00502/AM20/	RLA File :24/24/040/00040/AM20/	Lic.No/Date:2410042949 13.12.2019	

Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.

46	Case No.:11/15/87-ALC1/2019	Party Name:MG POLYPLAST INDUSTRIES PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00505/AM20/	RLA File :05/24/040/00503/AM20/	Lic.No/Date:0510412937 17.12.2019	

Decision : The committee considered the case as per agenda and noted that firm was asked for hard copy of the application. However, same has not been received. Therefore, committee decided to remind the firm and deferred the case.

47	Case No.:14/15/87-ALC1/2019	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00508/AM20/	RLA File :07/24/040/00222/AM20/	Lic.No/Date:0710115882 19.12.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)

48	Case No.:15/15/87-ALC1/2019	Party Name:DSM INDIA PVT. LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Approved
	HQ File :01/87/050/00509/AM20/	RLA File :31/83/040/00127/AM20/	Lic.No/Date:3110067633 20.12.2019	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00509/AM20, the Committee decided to ratify the license as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
AKULON K222D/NA99001/77812 [UNFILLED NYLON COMPOUND CHIPS]	100000Kg	Nylon 6 Chips/Granules Base Polymer	100495Kg
		Micron GBF 4010 Mineral [TALC]	101Kg
		Calcium Stearate Mould Release Agent	505Kg

RA may take consequential action as per Policy / Procedures

49	Case No.:1/18/87-ALC1/2019	Party Name:SYNTHETIC PACKERS PVT LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00568/AM20/	RLA File :07/24/040/00247/AM20/	Lic.No/Date:0710116057 23.01.2020	

Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019

50	Case No.:3/18/87-ALC1/2019	Party Name:MARUTI TECHNO RUBBER PVT	Meet No/Date:18/87-ALC1/2019	Status: Deferred
----	----------------------------	-------------------------------------	------------------------------	---------------------

	LTD	26.02.2020	
HQ File :01/87/050/00570/AM20/	RLA File :05/24/040/00687/AM20/	Lic.No/Date:0510413432 24.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

51	Case No.:4/18/87- ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00571/AM20/	RLA File :03/95/040/01034/AM20/	Lic.No/Date:0310834488 27.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

52	Case No.:5/18/87- ALC1/2019	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00572/AM20/	RLA File :03/94/040/00919/AM20/	Lic.No/Date:0310834513 28.01.2020	
Decision : Committee considered the case and decided to issue deficiency letter. Therefore, committee deferred the case.				

53	Case No.:6/18/87- ALC1/2019	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00573/AM20/	RLA File :08/24/040/00352/AM20/	Lic.No/Date:0810147101 29.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

54	Case No.:7/18/87- ALC1/2019	Party Name:THOUSAND OAK INNOVATION LLP	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00574/AM20/	RLA File :24/24/040/00052/AM20/	Lic.No/Date:2410043001 29.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

55	Case No.:8/18/87- ALC1/2019	Party Name:ASTRAL POLYTECHNIK LTD	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Deferred
	HQ File :01/87/050/00575/AM20/	RLA File :08/24/040/00355/AM20/	Lic.No/Date:0810147126 30.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

56	Case No.:9/18/87-ALC1/2019	Party Name:ASTRAL POLYTECHNIK LTD	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00576/AM20/	RLA File :08/24/040/00356/AM20/	Lic.No/Date:0810147127 30.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

57	Case No.:10/18/87-ALC1/2019	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00577/AM20/	RLA File :08/24/040/00357/AM20/	Lic.No/Date:0810147133 30.01.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

58	Case No.:11/18/87-ALC1/2019	Party Name:COLORPLAST SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00578/AM20/	RLA File :05/23/040/00418/AM20/	Lic.No/Date:0510413509 31.01.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)				

59	Case No.:12/18/87-ALC1/2019	Party Name:SHYAMALI EXPORT,	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00579/AM20/	RLA File :04/24/040/00170/AM20/	Lic.No/Date:0410166485 03.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

60	Case No.:14/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00581/AM20/	RLA File :03/95/040/01053/AM20/	Lic.No/Date:0310834596 03.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

61	Case No.:15/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00582/AM20/	RLA File :03/95/040/01049/AM20/	Lic.No/Date:0310834598 03.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

62	Case No.:16/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00583/AM20/	RLA File :03/95/040/01014/AM20/	Lic.No/Date:0310834599 03.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

63	Case No.:17/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00584/AM20/	RLA File :03/95/040/01044/AM20/	Lic.No/Date:0310834600 03.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

64	Case No.:18/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00585/AM20/	RLA File :03/95/040/01045/AM20/	Lic.No/Date:0310834601 03.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

65	Case No.:19/18/87-ALC1/2019	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00586/AM20/	RLA File :02/24/040/00167/AM20/	Lic.No/Date:0210209741 05.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

66	Case No.:20/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00587/AM20/	RLA File :03/95/040/01056/AM20/	Lic.No/Date:0310834673 06.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

67	Case No.:21/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00588/AM20/	RLA File :03/95/040/01023/AM20/	Lic.No/Date:0310834674 06.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

68	Case No.:22/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File	RLA File	Lic.No/Date:0310834675	

	:01/87/050/00589/AM20/	:03/95/040/01037/AM20/	06.02.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter			
	Case No.: 23/18/87-ALC1/2019	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
69	HQ File :01/87/050/00590/AM20/	RLA File :03/94/040/00655/AM20/	Lic.No/Date:0310834686 06.02.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			
	Case No.: 24/18/87-ALC1/2019	Party Name: P&H MELAMINE TABLEWARE PRIVATE LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
70	HQ File :01/87/050/00591/AM20/	RLA File :05/24/040/00690/AM20/	Lic.No/Date:0510413536 06.02.2020	
	Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			
	Case No.: 25/18/87-ALC1/2019	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
71	HQ File :01/87/050/00592/AM20/	RLA File :03/94/040/00659/AM20/	Lic.No/Date:0310834688 06.02.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			
	Case No.: 26/18/87-ALC1/2019	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
72	HQ File :01/87/050/00593/AM20/	RLA File :03/94/040/00883/AM20/	Lic.No/Date:0310834690 06.02.2020	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DPIIT			
	Case No.: 27/18/87-ALC1/2019	Party Name: CHIRAG ENTERPRISE	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
73	HQ File :01/87/050/00594/AM20/	RLA File :24/24/040/00055/AM20/	Lic.No/Date:2410043012 07.02.2020	
	Decision: The committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product along with sample and process involved along and deferred the case.			
	Case No.: 28/18/87-ALC1/2019	Party Name: ADDICA INDUSTRIES LLP	Meet No/Date: 18/87-ALC1/2019 26.02.2020	Status: Deferred
74	HQ File	RLA File	Lic.No/Date:2410043014	

:01/87/050/00595/AM20/	:24/24/040/00054/AM20/	10.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019			

75	Case No.:29/18/87-ALC1/2019	Party Name:GUJARAT FLUORO-CHEMICALS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00596/AM20/	RLA File :34/24/040/00332/AM20/	Lic.No/Date:3410045856 10.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

76	Case No.:30/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00597/AM20/	RLA File :03/95/040/01013/AM20/	Lic.No/Date:0310834759 11.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

77	Case No.:31/18/87-ALC1/2019	Party Name:KEY EXPORTS,	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00598/AM20/	RLA File :03/94/040/00762/AM20/	Lic.No/Date:0310834760 11.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

78	Case No.:32/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00599/AM20/	RLA File :03/95/040/01052/AM20/	Lic.No/Date:0310834761 11.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

79	Case No.:33/18/87-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00600/AM20/	RLA File :03/95/040/01051/AM20/	Lic.No/Date:0310834762 11.02.2020	
Decision : The committee considered the case as per agenda and decided to defer the matter				

80	Case No.:34/18/87-ALC1/2019	Party Name:GUARNIFLON INDIA PVT.LTD.	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00601/AM20/	RLA File :03/94/040/00958/AM20/	Lic.No/Date:0310834788 11.02.2020	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)

81	Case No.:35/18/87-ALC1/2019	Party Name:GUJARAT FLUORO CHEMICALS LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00602/AM20/	RLA File :34/24/040/00331/AM20/	Lic.No/Date:3410045861 11.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

82

Case No.:36/18/87- ALC1/2019	Party Name:TATTVA ENTERPRISES LLP	Meet No/Date:18/87- ALC1/2019 26.02.2020	Status: Approved										
HQ File :01/87/050/00603/AM20/	RLA File :03/95/040/01076/AM20/	Lic.No/Date:0310834813 12.02.2020											
Decision : The committee considered the case as per agenda and decided to ratify the license as under :-													
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QUANTITY</th> <th>IMPORT ITEM</th> <th>QUANTITY</th> </tr> </thead> <tbody> <tr> <td rowspan="2">BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)</td> <td rowspan="2">200000.000 Kg</td> <td>LLDPE GRANULES</td> <td>122400.000 kg</td> </tr> <tr> <td>REPROCESSED LLDPE GRANULES</td> <td>81600.000 kg</td> </tr> </tbody> </table>				EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY	BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)	200000.000 Kg	LLDPE GRANULES	122400.000 kg	REPROCESSED LLDPE GRANULES	81600.000 kg
EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY										
BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)	200000.000 Kg	LLDPE GRANULES	122400.000 kg										
		REPROCESSED LLDPE GRANULES	81600.000 kg										
RA may take consequential action as per Policy / Procedures													

83	Case No.:37/18/87-ALC1/2019	Party Name:ATUL LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00604/AM20/	RLA File :08/24/040/00371/AM20/	Lic.No/Date:0810147234 13.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

84	Case No.:38/18/87-ALC1/2019	Party Name:EXPANDED POLYMER SYSTEMS PRIVATE LIMITED	Meet No/Date:18/87-ALC1/2019 26.02.2020	Status:Deferred
	HQ File :01/87/050/00605/AM20/	RLA File :03/94/040/00833/AM20/	Lic.No/Date:0310834837 13.02.2020	
Decision : The committee considered the case as per agenda and noted that the Hard Copy of the application has not been received. Therefore, committee decided to obtain the same from firm as per Para 6 of Policy Circular No.23/2015-20 dated 15.05.2019				

Meeting ended with a vote of thanks to the Chair.

Dilip Kumar

दिलीप कुमार/DILIP KUMAR
उप महा निदेशक विदेश व्यापार/Dy. DGFT
विदेश व्यापार महा निदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi